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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD

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O.A.No. 961 of 1990

Dt. of Decision: 26.11.1990

Between:-

B.Ravi Kumar

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Applicant

and

1. Station Director, Akashavani,
All India Radio, FM Project,
Ananthapur.

2. District Employment Officer,
Employment Exchange,
Ananthapur.

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Respondents

Appearance:

For the Applicant : Shri M.Damodar Reddy, Advocate.

For the Respondents : Shri Naram Bhaskar Rao, Addl.CGSC.

Coram:

THE HONOURABLE SHRI D.SURYA RAO, MEMBER (JUDICIAL).
(Sitting Single)

(ORDER OF THE BENCH DELIVERED BY HON'BLE SHRI D.SURYA RAO,) MEMBER (JUDICIAL).

1. The applicant herein was appointed as N.M.R. Helper in the office of the Station Director, All India Radio, Ananthapur, on 23-3-1990 and has been working as such. The first respondent had sent a requisition to the second respondent to sponsor candidates for making regular appointments to 3 posts of Helpers. The applicant states that though he got ^A enrolled his name in the second respondent's office on 28-7-1986 vide Employment Card No.5428/86, the second respondent did not consider his name while sponsoring the candidates, who got enrolled subsequent

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To

1. The Station Director, Akashavani,
All India Radio, FM Project,
Ananthapur.
2. The District Employment Officer,
Employment Exchange, Ananthapur.
3. One copy to Mr. M. Damodar Reddy, Advocate.
3-5-21, Ramkote Hyderabad.
4. One copy to Mr. N. Bhaskar Rao, Adal. CGSC. CAT. Hyd. Bench.
5. One spare copy.

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20th June 2008
2008

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to the applicant e.g. one Mr.Nanda, for the vacancies of Helpers in the office of the first respondent. The applicant has also sought regularisation of his services on the basis that he has been working ever since 23.3.1990. For the above reasons he has filed this application.

2. We have heard Shri M.Damodar Reddy, learned Counsel for the applicant, and Shri Naram Bhaskar Rao, learned Additional Central Govt. Standing Counsel, for respondent learned No.1 and Shri D.Panduranga Reddy, Special Counsel for A.P. State on behalf of the 2nd respondent, who have taken notice at the admission stage.

3. Shri D.Panduranga Reddy, learned Special Counsel for the State Government, objects that the applicant cannot ask for both regularisation and for sponsoring of his name. The learned Counsel for the applicant represents that he is not pressing the relief of regularisation as Helper. He is limiting his relief to his right to be sponsored and considered if his juniors have been sponsored. After having considered the contentions of the learned Counsel for the applicant and the objections of the learned Standing Counsels for Respondents 1 & 2, this application can be disposed off at the admission stage with the following direction:

Respondent No.1 is directed to consider the case of the applicant if respondent No.2 has sponsored Mr.Nanda or any other candidate(s), who have got their names registered in the District Employment Exchange, Ananthapur, prior to 28-7-1986 (i.e. the date on which the applicant got himself enrolled in the Employment Exchange).

The application is disposed off with the above direction.
No order as to costs.

(Dictated in the Open Court)

A. Surya Rao
(D.SURYA RAO)
MEMBER (JUDICIAL)

D. S. Rao
27-10-90
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Deputy Registrar (Judicial)

MSW
22/11/90

CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-11-1990

ORDER / JUDGEMENT :

M.A. / R.A. / O.A / No.

in

T.A. No.

W.P. No.

O.A. No. 961/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.

